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(b) The Income-tax Act, 1961 provide for several steps for enforcing collection and recovery of 'tax-in-arrears' such as levy of penalty, attachment of monies due to the defaulters, distraint and sale of movable property, attachment and sale of immovable property, committing the defaulter to civil imprisonment etc. Depending upon the facts and circumstances of each case, suitable step9 are take, from time to time by the Income-tax authorities concerned, for recovery of tax arrears. Several administrative steps have been taken and are being taken to accelerate the pace of recovery. For the current year a very high priority has been given to the collection and recovery of tax arrears. Targets have been laid down in the Annual Action Plan of the Department for the year 1982-83 and communicated to the Commissioners of Income-tax. The Board, too is keeping a close watch On the reduction of arrears through reports received from the Commissioners of Income-tax every month.

## Agreement between workers and Management of Public Sector Undertakings, Bangalore

420. SHRI SUKOMAL SEN: Will the Minister of FINANCE be pleased to state -

- (a) whether it is a fact that the agreement arrived at between the workers and the management of public sector undertakings, Bangalore, on the 9th June, 1981, gave Rs. 700 as monthly salary and increments of Rs. 25 to workers;
- (b) whether it is also a fact that no increase in salary has been allowed to Junior Executives till today;
- (c) if so, what steps have been taken in this regard; and
- (d) whether it is a fact that with this agreement the wage revision of workers and executives has been postponed till December, 1982?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) to (d) The workers of Bangalore-based public sector enterprises have been paid ad-hoc amount of Rs. 25 per month with effect from 1.1.1981 and a lumpsum of Rs. 700. Similar benefits have also been extended to officers in these enterprises. The settlement with the workers has been extended by 18 months, i.e., upto 31.12.1982. The revised pay sructure for officers would also hold good for an extended period.

to **Qtwetions** 

## बचत में कर्म।

## 421. श्री जगदम्बी प्रसाद गाँदव : क्षो अश्वन) कुमार :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि रूपये के मुल्य में कमी होने के कारण लोग पारिवारिक बचत के विरुद्ध होते जा **रहे** हैं ;
- (ख) क्या भारतीय वाणिज्य स्रौर उद्योग महासंघ ने अपने वार्षिफ प्रतिवेदन में इस संबंध में कुछ सुझाव दिये है ; ग्रौर
- (ग) यदि हां, तो उनका ब्यौरा क्या है ग्रौर उनके संबंध में सरकार की प्रतिकिया क्या है?

वित मंत्रो (भो प्रणव मखर्जी) :(क) से (ग) ऐसा कोई प्रमाण नहीं भिला है जिसमे यह कहा जा सके कि रुपए के मल्य में कमी होने के कारण लोग पारिवारिक बचत के विरुद्ध होते जा रहे

भारतीय वाणिज्य और उद्योग महासंच ने ग्रयने 55 वें वार्षिक प्रतिवेदन (1981) में बचतों को श्रोत्पाहन देने के लिए कई सुझाव दिए हैं जिनमें ये शामिल हैं : 5000 रपए से अधिक की सभी अहर्ती-